

Order No. 1 dated 21.01.2003

Heard Shri A.K.Hota, learned counsel for the Applicant and Shri C.R.Mishra, learned counsel appearing for the Respondents/Railways (on whom a copy of this O.A. has been served) and perused the records.

In this case, the Applicant has raised a claim that lands belonging to his family were acquired by the Railways for the construction of Talcher - Sambalpur Railway Link/Project and that he made a representation under Annexure - 6 dated 5.10.2001 for an employment in Group C or D category of post. It is the case of the Applicant that the representation has not yet received due consideration by the Authorities/Railways.

In the aforesaid premises, the Respondents/Railways are directed to consider the grievances of the Applicant as raised under Annexure- 6 dated 5.10.2001 and while doing so, they should ~~make~~ ^{take} necessary steps so as to findout as to whether the case of the Applicant comes within the relevant instructions of the Railways; and to grant necessary relief, as due and admissible, to the Applicant under the relevant Rules governing the field. This exercise ~~shall~~ ^{should} be completed within a period of three months from the date of receipt of copies of this order.

Thus the O.A. is disposed of accordingly.

Send copies of this order along with copies of this O.O. to Respondents/Railways (by Regd.Post with A.D.) at the cost of the Applicant, on whose behalf Shri A.K.Nota, Advocate undertakes to file the required postages by 31.1.2003. Upon receipt of the required postages, as directed above, free copies of this order be handed over to the learned counsels of both sides.

Jaant
21/01/2003
MEMBER (JUDICIAL)

Postal requirements
for filing. The copy of
order off. 26.1.03
a/c with O.D. copy issued
to all the aeroports
by Regd. A.D. Posts.
The same copy of
order issued to the
Counsel for both
sides.

Dh
20.1.03
S.O.

MP
30/1/03